

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1520/2021

This the 5th day of October, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Javid Ahmad Malik, Age 34 years S/o Gullah Malik R/o Habitation Akberpora
Village Danew Kandimarg Tehsil DHPora District Kulgam.

.....Applicant
(Advocate:- Mr.P.S.Ahmad)

Versus

1. UT of J & K through Commissioner cum Secretary to Govt. Education Department, Civil Secretariat, Srinagar/Jammu-190009.
2. Director School Education Kashmir Srinagar. 190001.
3. Chief Education Officer, DH PoraKulgam 192231.
4. Zonal Education Officer, DH PoraKulgam 192231.

.....Respondents.
(Advocate: Mr.Sudesh Magotra, DAG)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to treat this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a limited time frame.



2. We have heard Mr. P.S.Ahmad, learned counsel for the applicant and Mr. Sudesh Magotra, DAG for the respondents and perused the records.
3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to treat this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a period of four weeks from the date of receipt of a certified copy of this order.
4. It is made clear that we have not entered into the merits of the case.
5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/kdr/